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SUBATHOO AND ANNEXED TERRITORIES.

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ACT No. XXXII. OF 1850.

[*Passed on the 16th August, 1850.*]

*Repeals Act 15, 1836.*

An Act to repeal Act XV. 1836.

Whereas the reasons for which Subathoo and the other territories annexed thereto were placed under the control in civil cases of the Court of Sudder Dewanny Adawlut, then at Allahabad and now at Agra, no longer exist, It is enacted as follows:

I. Act XV. 1836 is repealed: except as to all cases and proceedings which at the time of the passing of this Act shall be under consideration by the said Court, which shall be decided, and the orders passed thereon shall be executed, as if this Act had not passed.

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